

1. Kumhar Colony
2. Janta Colony
3. Colony No.5
4. Palsora Colony
5. Bapu Dham Colony, Sector-20
6. Labour Colony, Sector-26
7. Labour Colony, Sector-31
8. Gowala Colony near Railway Crossing
9. Shaheed Bhagat Singh Colony, Village Karson
10. Randhawa Colony, Manimajhra
11. Nehru Colony, Kajheri
12. Kuldip Colony, Sector-60
13. Adrash Colony, Badheri
14. Pandit Colony

Electrification work for the following 4 Colonies have been taken up :

1. Kumhar Colony
2. Janta Colony
3. Colony No.5
4. Palsore Colony

The Hon'ble Punjab & Haryana High Court has issued a directive on 22.11.1996 for release of electricity connections in the balance 10 colonies by 30th June, 1998.

#### Land Acquisition act 1894

3817. SHRI S.D.N.R. WADIYAR : Will the RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Land Acquisition Act 1894 (Amended Act 1984) of the Central Act is being implemented in Karnataka;

(b) if so, the total extent of private land acquired under the above Central Act in Karnataka from coming into force of the above Act, till date, District-wise;

(c) the acres of private land given back to the parties by dropping acquisition proceedings, till date; and

(d) the reasons for dropping the acquisition proceedings ?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI KINJARAPPU YERRANNAIDU) : (a) Yes, Sir. The Land Acquisition Act, 1894 was in effect in the whole of undivided India when the same was enacted and it was again adopted by the State of Karnataka when the said State was organised after independence.

(b) to (d) Since the Act is under implementation for 102 years and even papers and documents classified as "A – Class" are destroyed after 30 years, it is not possible to collect and provide the total extent of private land acquired under the above Central Act in Karnataka from the date of the Act coming into force till today with District-wise break-up of information. The same applies to the number of cases and acreage of private land given back to the parties by dropping acquisition proceedings, till date, and reasons for dropping of the concerned acquisition proceedings.

#### MPLADS

3818. SHRIMATI KRISHNA BOSE : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether Members of Parliament can give financial assistance for repairs, renovation and construction of schools even if the land on which the building stands belongs to the school authority or trust as per MPLADS guidelines;

(b) if so, the details thereof;

(c) whether Members of Parliament can assist Non-Government Organisations (NGOs) for construction of old age homes or orphanages on the lands belonging to the NGOs; and

(d) if so, details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b) Repair and renovation work is not allowed under the guidelines on Member of Parliament Local Area Development Scheme (MPLADS) except when the repairs are of special nature for restoration/upgradation of any durable asset. Construction of school buildings can be taken up on land belonging to trust and private institutions. If these institutions surrender their land in favour of Government, in accordance with Para 2.6 of the revised guidelines.

(c) and (d) It is not permissible to give financial assistance out of MPLADS funds to Non-Government Organisations (NGOs) for building Old Age Homes of Orphanages on lands belonging to the NGOs.

#### Dispute between NTPC and Rajasthan

3819. SHRI PARSARAM MEGHWAL : Will the PRIME MINISTER be pleased to state :

(a) whether there is any dispute between Government of Rajasthan and NTPC over power tariff for gas based power stations; and